

BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU.

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 2nd September, 2016 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 15 of 2016

A Bill further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-seventh Year of the Republic of India as follows.—

Short title. 1. This Act may be called the Tamil Nadu Fiscal Responsibility (Amendment) Act, 2016.

Amendment of section 4. 2. In section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003, in sub-section (2), in clause (a), for the expression "not exceeding five per cent by 31st March 2016, eliminate revenue deficit by 2016-2017", the expression "not exceeding five per cent by 31st March 2019, eliminate revenue deficit by 2019-2020" shall be substituted.

Tamil Nadu
Act 16 of
2003.

STATEMENT OF OBJECTS AND REASONS.

It is proposed to amend the Tamil Nadu Fiscal Responsibility Act, 2003 (Tamil Nadu Act 16 of 2003), for achieving the overall objective of maintaining fiscal management targets set out by extending the time limit for elimination of revenue deficit.

2. The Bill seeks to achieve the above object.

O. PANNEERSELVAM,
*Minister for Finance,
Personnel and Administrative Reforms.*

A.M.P. JAMALUDEEN,
Secretary.